

Summons for judgment in summary suit. (Rule 221)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

Let all parties concerned attend before the Judge in Chambers on the day of 19 at 11 O'clock in the forenoon at the hearing of an application on the part of the plaintiff that judgment be entered for the plaintiff in this suit against the defendant for Rs. as set out in the plaint herein and for interest and costs.

Dated this day of 19 .

This summons has been issued at
the instance of
Advocate for"

(Signature of)

Advocate for

To

(State names of parties)

N.B. Affidavit of dated the day of 19
will be used in support of the Summons for Judgment.